

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 2270(H)
TO BE ANSWERED ON 01st JANUARY, 2018

TEMPORARY LICENSING ON IMPORTS

2270(H). SHRI RAMESH BIDHURI:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government contemplates to implement temporary licensing on selected items in view of the imports via China;
- (b) if so, the details thereof;
- (c) whether the Government and other agencies monitor the quantity of imports in view of the decline in the prices of goods; and
- (d) if so, the details thereof along with the steps taken by the Government in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI C. R. CHAUDHARY)

(a) & (b): No Madam. There is no proposal at this stage to implement temporary licensing on selected items for import from China.

(c) & (d): As a founding member of WTO, India supports the cause free trade. Quantity and price of goods are governed by forces of demand and supply. Government, however, keeps a tab on the quantity and prices of goods. The Director General of Commercial Intelligence & Statistics (DGCI&S), headquartered in Kolkata, compiles data with regard to quantity and prices of import and export of all goods. Government utilises this data for policy intervention, whenever necessary.
